

create lots of problems. That is why, it came at such a time when both the Houses were adjourned. There was no other option left to Government. That is why, in order to be in consonance with the provisions of the Constitution, we wanted to have this before 31st May, 1994. That was the last limit which was laid down and that is why, this prayer had to be made. I cannot possibly say that hereafter such an occasion will not arise. If I say that then you may say, "you had given the assurance that you will not come before the House." So if any such situation, which is beyond the control of the Government, were to come all of a sudden, then we have to sometimes concede to such things. So far as this incident is concerned, at least I have no doubt in saying that we should have taken more than enough care to see that we were within the time limit. But we could not do that. In fact, I really feel that we should have avoided this.

SHRI CHANDRA JEET YADAV:
Union Territories come under you. You should have known it.

MR. SPEAKER: I think, the Government appears to have taken note of the feelings of the Members. It is always better to avoid such an awkward situation. We expect and hope that that would be done in future.

[Translation]

SHRI NITISH KUMAR: You have spoken in a soft language.

[English]

MR. SPEAKER: Even with harsh words, you are not controllable.

The suggestion is:

"That leave be granted to introduce a Bill to provide for constitution and organisation of municipalities in the Urban areas of Manipur and for matters connected therewith and incidental thereto."

The Motion was adopted.

SHRIMATI SHEILA KAUL: I introduce the Bill.

15.24 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR
IMMEDIATE LEGISLATION BY
THE MANIPUR MUNICIPALITIES
ORDINANCE

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Manipur Municipalities Ordinance, 1994.

15.24 1/2 hrs.

PUNJAB MUNICIPAL
CORPORATION LAW
(EXTENSION TO CHANDIGARH)
BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to